

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O.A. No. 475/89  
XXXXXX

199

DATE OF DECISION 30-7-1990

M Bhaskaran \_\_\_\_\_ Applicant (s)

M/s MR Rajendran Nair & \_\_\_\_\_ Advocate for the Applicant (s)  
PV Asha  
India Versus  
Union of rep. by the Secretary Respondent (s)  
Ministry of Home Affairs  
New Delhi & 4 others.

Mr PVM Nambiar \_\_\_\_\_ Advocate for the Respondent (s) 1 to 3  
Ms KK Usha \_\_\_\_\_ for Respondents 4

CORAM:

The Hon'ble Mr. NV Krishnan, Administrative Member

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri NV Krishnan, Administrative Member.

Heard.

On the last date, it was stated that on similar matters judgments are to be pronounced by the other bench.

3 It is submitted that that judgment has been delivered disposing of OA 300/89 and other connected cases. Counsel of applicant submits that this judgment should govern reliefs (i) and (ii) prayed in the present application. The learned counsel of respondents also agree with this view.

4 In the circumstances, we direct that the reliefs (i) and (ii) as prayed for by the applicant in para-8

in the present application will be abide by the decision of the Tribunal in OA 300/89 and respondents / 63 are directed to take action accordingly. 2

5 The applicant has submitted that he has made a representation at Annexure IV dt.14.5.76 addressed to Respondent-2 which is yet to be disposed of. He submits that only this matter is now pending and the respondents be directed to dispose of that representation. The respondents have no comments to make in this regard.

6 We find that this request is a reasonable one. Therefore, we direct Respondent-2 to dispose of Annexure-IV also within a period of three months from the date of receipt of a copy of this order.

7 The application is disposed of with the above directions.

N Dharmadan  
30.7.90

(N Dharmadan) (NV Krishnan)  
Judicial Member Administrative Member

30-7-1990